

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 7564/2019

(Arising out of impugned final judgment and order dated 26-07-2018 in CMRA No.180482/2016 19-08-2015 in FA No.843/2003 passed by the High Court of Judicature at Allahabad)

POWER GRID CORPORATION OF INDIA LTD

PETITIONER(S)

VERSUS

M/S UNIVERSAL TRADERS & ORS.

RESPONDENT(S)

(FOR ADMISSION and I.R. and IA No.44543/2019-CONDONATION OF DELAY IN FILING and IA No.44544/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.44545/2019-EXEMPTION FROM FILING O.T.)

WITH

Diary No(s).7565/2019 (XI)

(FOR CONDONATION OF DELAY IN FILING ON IA 40925/2019 and FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 40927/2019)

Date : 03-05-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE
HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s)

Mr.Sanjay Jain, ASG
Mr.Ashwarya Sinha, Adv.
Mr.Akshay Amritanshu, Adv.
Mr.Yuvraj Sharma, Adv.
Mr.Alok Kumar Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner submits that additional documents have been filed.

The office to verify and place it on record.

List the matters in the second week of July, 2019.

(Ashok Raj Singh)
Court Master

(Chander Bala)
Court Master